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(2024) 12 UK CK 0047

Uttarakhand High Court

Case No: First Bail Application No. 1276 Of 2024

Luckki Alias Sameer APPELLANT

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State Of Uttarakhand RESPONDENT

Date of Decision: Dec. 9, 2024

Acts Referred:

• Indian Penal Code, 1860 - Section 307, 323, 325, 504, 506

• Scheduled Castes And Scheduled Tribes (Prevention Of Atrocities) Act, 1989 - Section 3(1)(r)

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: B.N. Molakhi, Vipul Painuly

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No. 517 of 2023, under Sections 307, 323, 504, 506 IPC and Section 3 (1) (r) of the Scheduled Castes and

Scheduled Tribes (Prevention of Atrocities) Act, 1989 ("the Actâ€), Police Station Ramnagar, District Nainital. He has sought his release on bail.

- 2. Heard learned counsel for the parties and perused the record.
- 3. According to the FIR, on 13.11.2023, at 9:30 in the evening, the applicant assaulted the wife of the informant and hit the informant on his head.
- 4. Learned counsel for the applicant submits that the FIR was lodged on 07.12.2023, which is much delayed; charge sheet was submitted against the

applicant under Section 323, 325, 504, 506 IPC and Section 3 (1) (r) of the Act. It is argued that after framing of charge, charge under Section 307

IPC was also framed against the applicant.

- 5. The factual aspects have not been denied by learned State counsel.
- 6. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.
- 7. The bail application is allowed.
- 8. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each of the like amount, to the

satisfaction of the court concerned.